

FIR No.09/13
PS Khajuri Khas
State Vs. Hari Chand

Proceedings conducted through Cisco Webex meeting VC.

12.01.2021

This is an application for release of RC moved on behalf of applicant/surety Kishan Mishra.

Present: Ld. APP for the state.
Ld. Counsel for applicant.

At request, be put up on **14.01.2021.**

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(Nitish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/12.01.2021

Proceedings conducted through Cisco Webex meeting VC.

12.01.2021

**This is an application u/s 437 Cr. PC for bail moved on behalf of accused/
applicant Yatender.**

Present: Ld. APP for the state.

Application seen. Submissions heard. Reply of IO also perused.

It is stated by the counsel for accused that accused is in J/C since 13.12.2020 and investigation is complete and no fruitful purpose shall be served by keeping the accused in the custody. Therefore, it is requested that the accused be admitted to bail.

Ld. APP for the state has vehemently opposed the bail application.

Considering the fact that recoveries in the present case have already been affected and the fact that accused is not previously involved in any case of similar nature, this Court deems it proper to allow the bail application of accused. Hence, the present application is allowed and applicant / accused namely Yatender is admitted on bail on furnishing of bail bond and surety bond in the sum of Rs. 10,000/- with one surety of the like amount and subject to the following conditions:-

- (i) that he shall not threaten or influence the witnesses.
- (ii) that he shall not tamper with evidence.
- (iii) that he shall appear before the court on each and every date of hearing.
- (iv) that he shall not involve in any other offence of similar kind.

Copy of this order be also sent to the jail superintendent concerned through what's app, e-mail and any other e-mode with immediate effect for information and necessary action on his part.

Application stands disposed off accordingly. Copy of this order be given dasti to counsel for applicant.

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(Nitish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/12.01.2021

FIR No.453/20
PS Shastri Park
State Vs. Mohd. Shazid

Proceedings conducted through Cisco Webex meeting VC.

12.01.2021

This is an application for releasing the accused/ applicant Mohd. Shazid on furnishing his personal bond.

Present: Ld. APP for the state.
Ld. Counsel for accused/ applicant.

Let reply be called from concerned IO.

Be put up for consideration on **13.01.2021**.

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(Nitish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/12.01.2021

Proceedings conducted through Cisco Webex meeting VC.

12.01.2021

This is an application for releasing the vehicle no. DL13SJ4484 on Superdari moved on behalf of applicant Mashrup.

Present: Ld. APP for the state.

Report of IO perused.

The prosecution has no objection if the vehicle in question be released to its applicant/Registered owner.

In these circumstances the aforesaid vehicle bearing registration No. **DL13SJ4484** be released to the applicant in compliance of judgment of Hon'ble Delhi High Court in **Manjeet Singh Vs. State (Crl. M.C. No. 4485/2013 and Crl. M.C. No. 16055/2013)** subject to the following conditions:

1. Vehicle in question be released to its applicant/ rightful owner/ registered owner only subject to furnishing of security bond/ indemnity bond to the satisfaction of the IO/SHO concerned;
2. IO shall prepare detailed panchnama also mentioning the colour, appearance, engine number, chasis number, registered owner and necessary details of the vehicle;
3. IO shall take the coloured photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle;
4. The photographs should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over and the applicant;
5. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer as per rules;
6. IO is further directed to verify the ownership of the said vehicle before releasing of the same.

Copy of this order be given dasti.

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(Nitish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/12.01.2021

Proceedings conducted through Cisco Webex meeting VC.

12.01.2021

This is an application for releasing the vehicle no. DL10SX6716 on Superdari moved on behalf of applicant.

Present: Ld. APP for the state.

Ld. Counsel for applicant.

Report of IO perused.

The prosecution has no objection if the vehicle in question be released to its applicant/Registered owner.

In these circumstances the aforesaid vehicle bearing registration No. **DL10SX6716** be released to the applicant in compliance of judgment of Hon'ble Delhi High Court in **Manjeet Singh Vs. State (Crl. M.C. No. 4485/2013 and Crl. M.C. No. 16055/2013)** subject to the following conditions:

1. Vehicle in question be released to its applicant/ rightful owner/ registered owner only subject to furnishing of security bond/ indemnity bond to the satisfaction of the IO/SHO concerned;
2. IO shall prepare detailed panchnama also mentioning the colour, appearance, engine number, chasis number, registered owner and necessary details of the vehicle;
3. IO shall take the coloured photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle;
4. The photographs should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over and the applicant;
5. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer as per rules;
6. IO is further directed to verify the ownership of the said vehicle before releasing of the same.

Copy of this order be given dasti.

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(Nitish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/12.01.2021

Proceedings conducted through Cisco Webex meeting VC.

12.01.2021

This is an application for seeking status report for applicant namely Mohd. Shahid.

Present: Ld. APP for the state.
Ld. Counsel for applicant.

Status report has been filed. Same is taken on record.

Copy of status report be shared with ld. Counsel for applicant.

Application is disposed off accordingly.

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(Nitish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/12.01.2021

Proceedings conducted through Cisco Webex meeting VC.

12.01.2021

This is an application for releasing the vehicle no. DL-8SBK-4098 on Superdari moved on behalf of applicant Binu Devi.

Present: Ld. APP for the state.

Ld. Counsel for applicant.

Report of IO perused.

The prosecution has no objection if the vehicle in question be released to its applicant/Registered owner.

In these circumstances the aforesaid vehicle bearing registration No. **DL-8SBK-4098** be released to the applicant in compliance of judgment of Hon'ble Delhi High Court in **Manjeet Singh Vs. State (Crl. M.C. No. 4485/2013 and Crl. M.C. No. 16055/2013)** subject to the following conditions:

1. Vehicle in question be released to its applicant/ rightful owner/ registered owner only subject to furnishing of security bond/ indemnity bond to the satisfaction of the IO/SHO concerned;

2. IO shall prepare detailed panchnama also mentioning the colour, appearance, engine number, chasis number, registered owner and necessary details of the vehicle;

3. IO shall take the coloured photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle;

4. The photographs should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over and the applicant;

5. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer as per rules;

6. IO is further directed to verify the ownership of the said vehicle before releasing of the same.

Copy of this order be given dasti.

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(Nitish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/12.01.2021

Lalit Sharma Vs. State

Proceedings conducted through Cisco Webex meeting VC.

12.01.2021

Fresh complaint u/s 156 (3) Cr. PC received through e-filing. It be checked and registered.

Present: Ld. Counsel for complainant.

At request, be put up for consideration on **22.01.2021**.

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(Nitish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/12.01.2021

FIR No.522/20
PS Shastri Park
State Vs. Nadeem

Proceedings conducted through Cisco Webex meeting VC.

12.01.2021

This is an application for issuance of NBW against accused moved on behalf of IO.

Present: Ld. APP for the state.
IO not present.

Court notice be issued to concerned IO for next date.

Be put up on **21.01.2021**.

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(Nitish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/12.01.2021

Dy. No. 83089 dated 18.11.2020
PS Khajuri Khas
State Vs. Unknown

Proceedings conducted through Cisco Webex meeting VC.

12.01.2021

This is an application for calling the investigation report and direction for preserve the CCTV footage moved on behalf of complainant.

Present: Ld. APP for the state.
Ld. Counsel for applicant.

Reply filed by IO.

Ld. Counsel for applicant has stated that reply filed by IO does not pertain to his complaint and pertains to some other diary number.

In this eventuality, IO is directed to file status report with respect to diary number 83089 on **21.01.2021**. IO is also directed to remain present on next date.

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(Nitish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/12.01.2021

Badley Singh Vs. Ravinder Singh

Proceedings conducted through Cisco Webex meeting VC.

12.01.2021

This is an application under Order 22 Rule 3 of CPC moved on behalf of LR's of late Sh. Badley Singh.

Present: None for applicant.

This is an application moved by the applicant for impleading LR.

As none has appeared for applicant, be put up with main case file on date already fixed i.e. **19.03.2021**.

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**(Nitish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/12.01.2021**

FIR No.17/21
PS Shastri Park
State Vs. Shahid
U/s 20 NDPS Act

Proceedings conducted through Cisco Webex meeting VC.

12.01.2021

**This is an application u/s 437 Cr. PC for bail moved on behalf of accused/
applicant Shahid.**

Present: Ld. APP for the state.
Ld. Counsel for applicant/ accused.

Ld. Counsel for applicant/ accused has submitted at bar that he wants to withdraw the present bail application. He has also submitted that the present bail application may be dismissed as withdrawn.

In view of the submissions made by the counsel for applicant/ accused, the present bail application is dismissed as withdrawn. Accordingly, application is disposed off.

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MM-03/NE/KKD Courts
Delhi/12.01.2021

FIR No.220/20
U/s 379/34 IPC
PS Khajuri Khas
State Vs. Asif

Proceedings conducted through Cisco Webex meeting VC.

12.01.2021

**This is an application u/s 437 Cr. PC for bail moved on behalf of accused/
applicant Asif.**

Present: Ld. APP for the state.

Arguments on the bail application heard. Perused.

It is stated by the counsel for accused that accused has been falsely implicated in the present case who has nothing to do with the commission of alleged offence. It is further stated that investigation is complete, there are no chances of accused absconding or tampering with evidence and no fruitful purpose shall be served by keeping the accused in custody with request to grant bail to the accused.

Ld. APP for state has strongly opposed the bail application under consideration. Reply filed to the present application filed and perused. It is stated that allegations against the accused are very serious and there are previous involvements, there is apprehension that if accused is released on bail, he may tamper the evidence, intimidate/influence the witness and jump the bail.

After considering the entire facts and circumstances of the case, including the nature of allegations involved in this case and the antecedents of the accused, court is of the view that accused is not entitled to the concession of bail at this stage. Consequently, bail application under consideration is dismissed.

Copy of this order be also sent to the jail superintendent concerned through what's app, e-mail and any other e-mode with immediate effect for information and necessary action on his part.

Application stands disposed off accordingly. Copy of this order be given dasti to counsel for applicant.

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MM-03/NE/KKD Courts
Delhi/12.01.2021

Proceedings conducted through Cisco Webex meeting VC.

12.01.2021

**This is an application u/s 437 Cr. PC for bail moved on behalf of accused/
applicant Farukh**

Present: Ld. APP for State.

Ld counsel for accused/applicant.

Heard on the above said application. Perused.

It is stated by the counsel for accused that accused has been falsely implicated in the present case, who has nothing to do with the alleged offence. It is further stated that accused is of young age of 22 years and no fruitful purpose will be served by keeping the accused in judicial custody as investigation qua him is complete with request to grant bail to the accused.

Ld. APP for state has opposed the bail application under consideration.

Reply has also been filed by the IO wherein he had also opposed the application.

After considering the respective arguments, age of accused, the fact that there is no previous involvement and recovery has already been affected, this court is of view that no fruitful purpose will be served by keeping the accused in judicial custody any longer pending investigation/trial. After considering the entire facts and circumstances of the case, accused is admitted to bail upon furnishing a personal bond for a sum of Rs. 15,000/- with one surety of like amount subject to the following conditions:-

i) That the applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him to disclose such facts to the court or to any other authority;

ii) That he shall not indulge into similar offence or any other offence in the event of release on bail;

iii) That he shall not tamper with evidence in any manner;

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iv) That in case of change of his residential address, he shall intimate the court about the same;

v) That he shall regularly appear before the court on each and every date of hearing; and

vi) That he shall not leave the territory of the Union of India without prior permission of the court.

Copy of this order be also sent to the jail superintendent concerned through what's app, e-mail and any other e-mode with immediate effect for information and necessary action on his part.

Application stands disposed off accordingly. Copy of this order be given dasti to counsel for applicant.

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MM-03/NE/KKD Courts
Delhi/12.01.2021